

(b) Does not arise.

(c) All the Secondary/Higher Secondary Schools require recognition by the respective State Government or Union Territory Administration. The recognition conditions prescribed under the Education Acts or Rules of the concerned State or Union Territory, exercise control over payment of salaries to the school staff and charging of fees. Some such Education Acts or Rules also prohibit charging of capitation fees and taking of donations. In order to curb the demand for admission to private schools, it is necessary to raise the standards in Government schools and bring them on par with good private schools. Upgrading of standards in government schools is being done by providing them with a broadly uniform pattern of syllabi/textbooks and improving their physical facilities and educational inputs through a number of Centrally Sponsored Schemes.

As regards technical institutions, the Central Government have been urging the State Governments to take steps to prevent charging of Capitation fees for admissions. Some States like Andhra Pradesh, Bihar, Karnataka and Maharashtra have enacted legislation banning Capitation fee. Further, the All India Council for Technical Education (AICTE) has been vested with statutory powers to lay down guidelines, *inter-alia*, in regard to fees charged by technical institutions.

[English]

#### **Import of Homoeopathic Medicines**

1662. DR. KRUPASINDHU BHOI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the officials of his Ministry visited Spain during last two years in connection with the import of homoeopathic medicines; and

(b) if so, the outcome thereof?

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AND FAMILY WELFARE (SHRI-MATI D. K. THARADEVI SID-DHARTHA): (a) No, Sir. The Adviser (Homoeopathy) and the Director Homoeopathic Pharmacopoeia Laboratory were deputed to attend the 45th Congress of International Homoeopathic Medical League at Barcelona (Spain) from 10—13 May 1990. This visit had nothing to do with the import of Homoeopathic medicines.

(b) Does not arise in view of reply to part (a).

[Translation]

#### **Proposal to Declare Magadh University as Central University**

1663. SHRI RAMASHRAY PRASAD SINGH: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government propose to declare Magadh University, Bodh Gaya as a Central University;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): (a) and (b) No Sir. Magadh University has been established under an Act of the State Legislature of Bihar and as a matter of policy, the Central Government does not convert State Universities into Central Universities.

(c) Does not arise.

[English]

#### **Development of Secondary Level Hospitals in Andhra Pradesh**

1664. SHRI SOBHANADREESWARA RAO VADDE: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Government of Andhra Pradesh has forwarded proposal to the Union Government for development of secondary level hos-